

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-815/94

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 19th day of November, 1996.

Shri Anand Singh,
S/o Shri Hari Singh,
R/o House No. 13/658,
Mandoli, Delhi 110093.

.... Applicant

(through Shri R.L. Sethi - None present)

versus

Union of India through

1. The Secretary,
Department of Telecom,
Govt. of India, Sanchar
Bhavan, New Delhi-110001.

2. The Telecom District Engineer,
Nanital-263001. Respondents.

(through Shri M.M. Sudan, advocate)

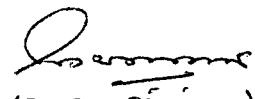
The application having been heard on 19.11.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair (J), Chairman

Applicant seeks a direction to reinstate him in
service, based on the length of his past service. The
application is unique by the absence of details. Applicant
may move second respondent for reliefs by filing an
appropriate representation. If a representation is filed,
second respondent will pass a speaking order thereon within
four months of the date of receipt of the representation.
We make it clear that this direction by itself will not
confer a cause of action on applicant.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated, the 19th day of November, 1996.


(S. P. Biswas)

Member (A)


(Chettur Sankaran Nair (3))
Chairman

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